

**GOVERNMENT OF INDIA
FINANCE
LOK SABHA**

UNSTARRED QUESTION NO:7229
ANSWERED ON:13.05.2005
EXCISE ON BIDIS
Gupta Shri Shyama Charan

Will the Minister of FINANCE be pleased to state:

- (a) the details of cases of incorrect claim of exemption by branded manufacturers of Bidis with action taken thereon;
- (b) district-wise branded/unbranded Bidi manufacturers availing non-levy of central excise duty, as on 31.03.05
- (c) the number of surveys conducted to ensure compliance of laws during the last three years, year-wise.
- (d) the number of manufacturers who get registration after exceeding the exemption limit;
- (e) number of arrests made in three years for illegal claim of exemption: and
- (f) the periodicity of field officers being posted at a particular place as continuity at a particular place allows non-detection of such cases?

Answer

MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI S.S. PALANIMANICKAM)

ASSURANCE GIVEN:-

- (a) to (f): The information is being collected and the same will be laid on the Table of the House.

ASSURANCE FULFILLED:-

(a) Only one case in respect of M/s J.R. Patel and Company has been detected in Hyderabad Zone. An offence case was booked and Show Cause Notice was issued demanding duty of Rs.80,993/-. The case has been adjudicated confirming the demand and imposing penalty of Rs.80,993/-. Redemption fine of Rs.14,000/- was imposed and personal penalty of Rs.5000/- was imposed.

(b) There are in all 10,051 duty paying bidi units. The details of District-wise branded/unbranded bidi manufacturers is not being maintained by the Department.

(c) The number of surveys conducted to ensure compliance of laws during the last three years year-wise are as follows:

2002-03	2003-04	2004-05
58	74	74

(d) Thirteen manufacturers obtained central excise registration after exceeding the exemption limit.

(e) No arrests have been made in the last three years for illegal claim or exemption.

(f) The periodicity of field officers posted to a particular formation is governed by an established transfer policy and does not exceed two years. Hence, there is no chance of non-detection of cases on account of continuity at a particular place.